

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

**Company Petition/41/2021
AND
IA (CA) 10 & 11/2021, CA 41, 43, 44/2021, IA (CA) 19, 18, 17, 16, 15, 14,
13, 12, 11, 164, 163 & 162/2023, IA (CA) 59/2024 in
Company Petition/41/2021
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Palakala Shyam Sunder Reddy

...Petitioner

AND

Vind Agro Farms Pvt Ltd & 14 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Company Petition/41/2021

Learned Counsel Mr Niranjana S Rao, Mr Parameshwar, for the company petitioner present through Video Conference.

Learned Counsel Mr Naresh Kumar Sangam, for Respondent Nos 1,2,3,7,8 and 9 present physically.

Learned Counsel Mr Amir Bavani, for Respondent No.4 present physically.

Learned Counsel Ms D Pallavi, for Respondent nos 13 and 14 present physically.

Learned PCS Mr CB Suneel, for Respondent No. 4 and 5 present through Video Conference.

Learned counsel for respondent reports ready. Learned counsel for the company petitioner reports not ready and sought an adjournment on the ground that the arguing senior counsel is un available due to some emergency. However, considering the submissions, matter adjourned to 02.05.2024 as last chance and if the submissions are not made on that day by the company petitioner opportunity stands forfeited and the respondents will be heard on the same day.

IA (CA) 10 & 11/2021, CA 41, 43, 44/2021, IA (CA) 19, 18, 17, 16, 15, 14, 13, 12, 11, 164, 163 & 162/2023, IA (CA) 59/2024

Let all the IAs be listed on 02.05.2024 for hearing.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)